

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 26<sup>th</sup> of February, 2024

**S.O 129**.- In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. **Mukesh Kumar Thapa, Jr. JKAS Tehsildar Bhawan (Katra)** who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction as may be assigned to him by Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW-Powr/23/2021-10

Dated: - 26 02-2024

**Copy to the:-**

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary to Government, Revenue Department.
- 4) Chief Executive Officer Reasi. This is with reference to letter No. **Co/HRD/D/off/3554/21486-487 Dated: 17-02-2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)  
Senior Law Officer  
Department Law, Justice & P.A